

**GOVERNMENT OF INDIA
PERSONNEL, PUBLIC GRIEVANCES AND PENSIONS
LOK SABHA**

UNSTARRED QUESTION NO:6533
ANSWERED ON:16.05.2012
GUIDELINES TO ESTABLISH A BODY TO REVIEW CORRUPTION
Gowda Shri D.B. Chandre;Kodikunnil Shri Suresh

Will the Minister of PERSONNEL, PUBLIC GRIEVANCES AND PENSIONS be pleased to state:

- (a) whether the Government has framed broad guidelines/specific rules relating to establishment of a body to review corruption cases which are pending in courts for more than a decade;
- (b) if so, the details thereof and if not, the reasons therefor;
- (c) whether the Supreme Court has refused to provide a panel of names of judges of Supreme Court recently retired;
- (d) if so, the details thereof and the reasons therefor; and
- (e) the time likely to be taken to prepare the rules and set up the body?

Answer

Minister of State in the Ministry of Personnel, Public Grievances and Pensions and Minister of State in the Prime Minister's Office.

(SHRI V. NARAYANASAMY) (a), (b) & (c): The recommendation of the Group of Ministers (GoM) to set up a Committee to study pending CBI cases, in particular, for more than a decade in various CBI courts and suggest ways for their speedy disposal including withdrawal, if need be, has been accepted by the Central Government. The necessary guidelines for setting up the Committee are yet to be framed by the Government in consultation with CBI.

(d): Does not arise.

(e): No definite time frame can be stipulated at this stage.